

ITEM NO.46

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 232/2023

JUSTICE SHAILENDRA SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.38581/2023-STAY APPLICATION and IA No.38583/2023-EXEMPTION FROM FILING O.T.)

Date : 24-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Prem Prakash, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Mr K M Nataraj, Additional Solicitor General appears on behalf of the respondents.
- 3 Having due regard to the fact that the petition impinges upon the conditions of service of Judges of the High Court, who have been recruited from the district judiciary, Mr K M Nataraj, Additional Solicitor General fairly states that he would

have the matter duly looked into at the appropriate level of the Government of India so that this Court can be informed on the next date of hearing of the decision which has been taken to remedy the grievance

- 4 List the Writ Petition on 3 March 2023.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR